

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. (IB)-103 (PB)/2017**

**Under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**In the matter of:**

**M/s Vertex Chemicals** ..... **Petitioner**

**VS.**

**M/s Mahaan Proteins Ltd.** ..... **Respondent**

**Order deliver on 28.08.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Resolution Professional : Shri Arvind Garg in person

For the Respondent (Corporate Debtor) : Ms. Lucky Palta, Advocate

**ORDER**

Shri Arvind Garg was appointed as Interim Resolution Professional by the Hon'ble Principal Bench on 18.7.2017 in the matter. Shri Arvind Garg submitted that he has made the public announcement in this regard on 25.7.2017 and convened meeting of creditors on 17.8.2017. The committee of creditors appointed him as Resolution Professional on 17.8.2017.

The Resolution Professional submitted that the electricity connection of the premises of Debtor Company has been disconnected on 30.7.2017 on account of non-payment of power bills.

He further submitted that he has explored all possibilities of mobilizing the funds for electricity connection within his powers but could not make out the way. Therefore, the RP has filed an application on 25.8.2017 under section 14 (2) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 32 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016 for issuance of necessary directions of Dakshinanchal Vidyut Vitaran Nigam Ltd. to restore electricity supply at 25 KVA and not to disconnect it during CIRP.

List the matter before the Hon'ble Principal Bench on 30.8.2017.

—Sd—  
**(Shiv Ram Bairwa)**  
Registrar